

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213

Appeal No. 112/59/ND/2019

IN THE MATTER OF:

Brescon Realty Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Eicher Motors Ltd. & Others

... **Respondent**

Under Section: 59 of Co. Act

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Rajesh Ranjan, Adv. Anup Dawar, Adv. Archit Chauhan, Adv. Vasudev for R-1

For the SEBI : Adv. Anju Jain and Adv. Hitesh Sachar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Mr. Rajesh Ranjan, Ld. Counsel appearing for the Respondent No. 1 appeared without robes from Singapore and submitted that he had to go there for some medical treatment. Mr. Rajesh Ranjan espoused that though his condition is not such that he can make his submissions in the matter today, but in any case, the Ld. Counsel for the Petitioner may conclude their arguments and he will make submissions later. We do not think it proper to hear the submissions in piece meals.

List the matter on 03.05.2024 for arguments.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)